

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 174/2017
IN
CP (IB) NO. 61/Chd/Hry/2017
(Decided matter)**

**Under Section 60 (5) of the
Insolvency and Bankruptcy
Code, 2016**

In the matter of:

<p>M.S. Motors Vs. Preet Tractors Private Limited</p>	<p>...Operational Creditor/Petitioner</p> <p>...Corporate Debtor/ Respondent</p>
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Present: Mr. Atul V. Sood, Mr. Mohit Mohindra, Mr. Vikas Garg and Mr. Baksh Mohindra, Advocates for applicant.
Mr. Yash Pal Gupta, Advocate for respondent No. 2 (Operational Creditor).
Mr. Ajit Kumar, Interim Resolution Professional in person.

CA No. 174/2017

Notice of this application to Mr. Ajit Kumar, Interim Resolution Professional (IRP) who is present accepts notice. Notice of application to Mr. Yash Pal Gupta, Advocate also who represents the Operational Creditor and Mr. Gupta who is present also accepts the notice. Mr. Rishi Anand Yadav, Chief Manager, Canara Bank, respondent No. 3, is also present. They have already been supplied copy of the application in advance.

Learned counsel for the Operational Creditor and the Interim Resolution Professional seek time to file reply to this application. The Operational Creditor, the bank and the IRP may file reply, if any, before the next date.

List the matter on 06.11.2017. The Interim Resolution Professional or the Resolution Professional, as the case may be, shall continue to file progress reports.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

October 27, 2017.
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